

COMMITTEE TO ADVISE ON MANUFACTURE OF LOW COST CAR

SHRI MANUBHAI SHAH: Sir, I also beg to lay on the Table a copy of Order No. A.E. Ind. 1 (90)/60, dated the 20th October, 1960, constituting a Committee to advise on the manufacture of a low cost car in India. [Placed in Library. See No. LT-2466/60.]

AMENDMENTS IN THE CENTRAL SILK BOARD RULES

SHRI MANUBHAI SHAH: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry:—

(i) Notification G.S.R. No. 1291, dated the 26th October, 1960, publishing further amendments in the Central Silk Board Contributory Provident Fund Rules,

(ii) Notification G.S.R. No. 1327, dated the 31st October, 1960, publishing an amendment in the Central Silk Board Study Leave Rules.

[Placed in Library. See No. LT-2465/60 for (i) and (ii).]

Sir, I also beg to lay on the Table, under sub-section (3) of section 13 of the Central Silk Board Act, 1948, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 1326, dated the 31st October, 1960, publishing further amendments in the Central Silk Board Rules, 1955. [Placed in Library. See *No. LT-2465/ 60.]

ZONAL ARRANGEMENTS IN MADHYA PRADESH *re.* WHEAT AND RICE

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS) : Sir, I beg to lay on the Table a note containing the decisions in regard to modified zonal arrangements in Madhya Pradesh in respect of wheat and rice. [Placed in Library. See No. LT-2471/60.]

AMENDMENTS IN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION RULES, 1955.

SHRI P. S. NASKAR: Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 1057/R-Amdt. XLVI, dated the 31st August, 1960, publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. LT-2408/60.]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF CENTRAL GOVERNMENT ON RAILWAYS IN 1960-61

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY) : Sir, I beg to lay on the Table, a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1960-61.

BILLS LAID ON THE TABLE

SECRETARY: Sir, I beg to lay on the Table the following Bills as passed by the Lok Sabha:—

1. The Employees' Provident Funds (Amendment) Bill, 1960.
2. The Motor Vehicles (Second Amendment) Bill, 1960.
3. The Bilaspur Commercial Corporation (Repeal) Bill, 1960.
4. The Mahendra Partab Singh Estates (Repeal) Bill, 1960.